GOVERNMENT OF INDIA MINISTRY OFCOAL RAJYA SABHA QUESTION NO26.07.2010 ANSWERED ON

CURBING ILLEGAL MINING.

10 SHRI R.C. SINGH

Will the Minister of RURAL DEVELOPMENT COAL be pleased to state :-

- (a) whether it is a fact that Government suffers an annual loss of Rs. 1800 crore due to thousands of coal mafias involved in illegal mining across different States;
- (b) if so, the details thereof; and
- (c) what steps are being taken by Government to curb illegal mining?

ANSWER

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION

(SHRI SRIPRAKASH JAISWAL)

(a) & (b : No Sir. There are no report of such illegal activities from mines located in leasehold areas of CIL and its subsidiaries. However, in areas not under the leasehold areas of CIL and its subsidiaries, there are incidences reported with local police about illegal mining being carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum losses incurred on account of illegal mining of coal. However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the concerned State Governments, the quantity of illegal coal recovered and its approximate value during 2007-08, 2008-09 and 2009-10 (till Jan 2010) (prov.) are as under:

COMPANY	2009-10(till		2008-2009		2007-2008	
Jan10)						
	Qty.	Value	Qty.	Value	Qty.	Value
	recove	(In	recove	(In	recove	(In
	red	Rs.	red	Rs.	red	Rs.
	(in	Lakhs)	(in	Lakhs)	(in	Lakhs)
	tones)		tones)		tones)	
Illegal Mining of Coal						
Eastern	6892.0	68.920	6529.0	65.290	2497.0	24.970
Coalfields Ltd.	0		0		0	
Bharat Coking	1970.3	32.502	2050.9	35.920	131.00	2.034
Coal Ltd.	1		6			
Central	5.00	0.050	93.00	0.855	429.90	7.549
Coalfields Ltd						
Northern	0.00	0.00	0.00	0.000	0	0
Coalfields Ltd.						
Western	0.00	0.00	11.00	0.110	41.00	0.800
Coalfields Ltd.						
South Eastern	0.00	0.00	0.00	0.000	40.00	0.600
Coalfield Ltd.						
Mahanadi	0.00	0.00	0.00	0.000	0	0
Coalfields Ltd.						
North Eastern	0.00	0.00	0.00	0.000	0	0
Coalfields						
Coal India	8867.3	99.472	8683.9	102.17	3138.9	35.963
Limited	1		6	5		

(c): Since, law and order is a State subject, primarily it is the responsibility of State/District administration to

take necessary deterrent action to stop/curb illegal mining. Coal India Ltd. (CIL) and its subsidiaries are also associated closely with the concerned State and District authorities to deal with this menace. Following measures have been taken by the Government with the help from coal PSUs. to prevent illegal coal mining:

- (i)Rat holes created by illegal mining are being dozed off and filled up with stone and debris wherever possible.
- (ii) Trenches have been dug to isolate the illegal mining sites.
- (iii)Concrete walls have been erected on the mouth of the abandoned mines to control access and to prevent illegal activities in these areas.
- (iv) Fencing of illegal mining sites and displaying of sign boards mentioning "Dangerous and Prohibited Place".
- (iv)Dumping of overburden is being done on the outcrop zones.
- (v)Erection of barbed-wire/wall fencing around pithead depots, static security manning including deployment of armed guards during the night hours.
- (vi)Sealing of illegal mining spots is resorted to. Stringent action is taken against transport vehicles caught in the act of theft or pilferage.
- (vii)Training of existing security personnel, refresher training of CISF personnel and basic training to new recruits in security discipline are arranged for strengthening the security set up.
- (ix) Engaging of lady security guard for preventing women and children indulging in theft/pilferage of coal, strengthening of the security discipline by reassessing the requirement of security personnel, horizontal movement of executives with aptitude for security work and inducting qualified security personnel at junior, middle and senior levels.
- (x)Ministry of Coal has been urging from time to time the Coal Producing States to check illegal mining. The State Governments were also advised to instruct their State law enforcing authorities to take stringent action under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 curbing illegal activities.
- (xi)The Ministry of Coal has written to the Chief Secretaries of the coal producing States requesting them to put in place effective mechanism to check illegal mining. The States were also asked to give appropriate direction to the concerned authorities to take effective steps to check such illegal activities at places where large scale illegal mining was believed to be taken place. The State Governments were also advised to

consider framing of suitable Rules, if not already done, under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 to strengthen the hands of District authorities in curbing such illegal activities.

(xii)Based on the decisions taken in the meeting held on 17.05.2005 between Secretary (Coal) and Chief Secretary (Jharkhand), Central Coalfields Ltd. (CCL) and Bharat Coking Coal Ltd. (BCCL) have taken up action to check illegal mining. Joint action for prevention of illegal mining has been initiated by the management of coal companies and District Administration. Government of Jharkhand has constituted State as well as District level Task Forces for this purpose.

(xiii)Minister of State (I/C) for Coal also had meetings with the Chief Minister, West Bengal on 24.06.2009 and with His Excellency, the Governor of Jharkhand on 26.05.2009 to request the concerned State Government to check/curb the illegal mining activities under their respective States.

(xiv)In September 2009, Ministry of Coal again requested Chief Secretaries of coal bearing States to instruct their State law enforcing authorities to take stringent action under the provisions of the MMDR Act, 1957 to check illegal mining activities.

(xv)Chairman, CIL has written on 13.02.2010 to all its subsidiary companies to take steps to curb illegal mining activities.

(xvi)Chairman, CIL also wrote the Director, CBI on 18.02.2010 for involvement of CBI to bring much needed close coordination between the coal companies, State police and Administration to take up the matter seriously to curb the theft of coal and illegal mining activities.